

**GOVERNMENT OF INDIA  
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION  
LOK SABHA**

UNSTARRED QUESTION NO:2862  
ANSWERED ON:27.08.2013  
RAIDS BY BIS  
Singh Rajkumari Ratna;Singh Shri Ratan

**Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:**

- (a) whether the declining trend in the number of raids conducted under the Bureau of Indian Standards (BIS) Act, 1986 has led to increase in violation of the norms under the said Act;
- (b) if so, the details thereof and the reaction of the Government thereto indicating the number of raids conducted, violations detected and corrective steps taken in this regard; and
- (c) the steps taken to ensure strict compliance of the said Act?

**Answer**

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K. V. THOMAS)

(a) & (b): Bureau of Indian Standards deals with the cases where manufacturers use BIS Standard Mark without a valid licence. On receipt of such information, raids are conducted for detecting violation of provisions of Bureau of Indian Standards Act, 1986.

The number of raids conducted during the last three years are as given below:

Year	2010-11	2011-12	2012-13	2013-14	(as on 21.08.13)
No. of raids conducted	135	125	112	30	

The number of such raids cannot be correlated to the increase/ decrease in the violations of the said Act.

Based on the findings of the raid, further action is taken to prosecute the offenders in a court of law. During the last three years, number of cases filed in the respective court of law are as given below:

Year	2010-11	2011-12	2012-13	2013-14	(as on 21.08.13)
No. of court cases filed	124	115	78	04	

(c) : The steps taken to ensure compliance of the Act and to prevent misuse of BIS Standard Mark by the manufacturers/traders include the following:

- i) Regular market survey for identifying spurious and sub standard product and conducting raids.
- ii) Public awareness campaigns to differentiate genuine and spurious ISI mark.
- iii) Regular monitoring of prosecution cases.